

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO.22 OF 2019 &
IA NO.1483 OF 2018 & IA NOS. 36 & 1558 OF 2019

Dated : 20th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

TANGEDCO

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Hemant Singh
Mr. Nishant Kumar
Mr. Ambuj Dixit for R-2

ORDER

IA No. 1558 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 11 days in filing the reply is condoned.

Application is disposed of.

APPEAL NO.22 OF 2019 &
IA NO.1483 OF 2018 & IA NO. 36 OF 2019

Rejoinder shall be filed within four weeks.

List the matter on **26.09.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice Manjula Chellur)
Chairperson